



**INTELLECTUAL
PROPERTY INDIA**

PATENTS/DESIGNS/
TRADE MARKS/
GEOGRAPHICAL
INDICATIONS.



सत्यमेव जयते

Government of India

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No. CG/F/ Order/2012

Date : 02-02-2012

OFFICE ORDER 1 OF 2012

The para of the Office Order No, 8 of 2011-12 dated 15-04-2011 determining the function of Pre-registration Amendment Section (PRAS) is modified as follows :

All request for change made in Form TM-16 including change of address, change of name (including as a result of assignment), or change of attorneys should be dealt by this Section. Cases involving assignment without goodwill of business will be dealt with under Section 42 read with Rule 74(1). In the case of a trade mark which is "proposed to be used" on the date of application, provision under Section 42 will not be applicable.

All other contents of the order will remain same.

(P.H.Kurian)

Controller-General of Patents, Designs & Trade Marks

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Trade Marks Registry
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2. Office Order file
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